

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VICTRONICS COMMUNICATIONS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Victronics Communications Private Limited
2.	Date of incorporation of corporate debtor	03/07/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies,
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110DL2015PTC282392
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> <b>B - 4, Ground Floor Shankar Garden, Vikas Puri, West Delhi, Delhi 110018</b>
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 31.10.2019, Receipt of Order by the IRP: 07.11.2019
7.	Estimated date of closure of insolvency resolution process	180 days from the commencement of Insolvency Resolution Process (05.05.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Regn. No: IBBI/IPA-001/IP-N00338/2017-18/10609
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002 Email : <a href="mailto:aditya@ashwaniassociates.in">aditya@ashwaniassociates.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002 Email : <a href="mailto:aditya@ashwaniassociates.in">aditya@ashwaniassociates.in</a> <a href="mailto:victronics@ashwaniassociates.in">victronics@ashwaniassociates.in</a>
11.	Last date for submission of claims	20.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (Forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Victronics Communications Private Limited on 31.10.2019, vide order No. CP No. (IB)-2241(ND)2019 received by the IRP on 07.11.2019.

The creditors of Victronics Communications Private Limited, are hereby called upon to submit their claims with proof on or before 20.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Aditya Kumar  
Interim Resolution Professional  
IBBI/IPA-001/IP-N00338/2017-18/10609

Date: 09.11.2019

Place: New Delhi

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